

**IN THE INCOME TAX APPELLATE TRIBUNAL  
BENCH : COCHIN**

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND  
MS. PADMAVATHY S, ACCOUNTANT MEMBER**

ITA No.600/Coch/2022
Assessment Year : 2015-16

M/s. EICL Limited, 79/4 Veli, Thiruvananthapuram Veli, Thiruvananthapuram, Kerala – 695 021. <b>PAN : AAACE 5011 C</b>	Vs.	The ACIT, Circle – 1(1), Thiruvananthapuram.
APPELLANT		RESPONDENT

Assessee by	:	
Revenue by	:	Smt. J M Jamuna Devi, Sr AR

Date of hearing	:	06.12.2022
Date of Pronouncement	:	13.12.2022

**ORDER**

*Per Padmavathy S, Accountant Member*

This is an appeal by the assessee against the order of PCIT Thiruvananthapuram passed u/s.263 of the Income Tax Act (the Act), dated 17.03.2022 relating to Assessment Year 2015-16.

2. The assessee submitted a letter dated 6.12.2022 requesting for the withdrawal of this appeal for the reason that the assessing officer has accepted the submissions of the assessee and issued an order acceptable to

the assessee. The learned DR did not raise any objection. We permit the assessee to withdraw this appeal.

3. In the result, the appeal is dismissed as withdrawn.

*Pronounced in the open court on the date mentioned on the caption page.*

**Sd/-**  
**(N. V. VASUDEVAN)**  
**Vice President**

**Sd/-**  
**(PADMAVATHY S)**  
**Accountant Member**

Bangalore,  
Dated: 13.12.2022.  
/NS/\*

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|---------------|---------------|
| 1. Appellants | 2. Respondent |
| 3. CIT        | 4. CIT(A)     |
| 5. DR         | 6. Guard file |

By order

Assistant Registrar,  
ITAT, Bangalore.